FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS' OF KISSAN RICELAND PRIVATE LIMITED
CP(IB)No.73/Chd/Pb/2020 (Admitted)

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**KISSAN RICELAND PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	**08.05.2013**
3.	Authority under which corporate debtor is incorporated / registered	**ROC-DELHI UNDER MCA**
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	**U01403HR2013PTC049085**
5.	Address of the registered office and principal office (if any) of corporate debtor	**JIND ROAD KAITAL, HARYANA PIN-136027**
6.	Insolvency commencement date in respect of corporate debtor	**09.06.2023 (Date of admission and appointment of IRP) (Copy of order uploaded on www.nclt.gov.in on 12.06.2023)**
7.	Estimated date of closure of insolvency resolution process	**06.12.2023 (180th day from Insolvency Commencement Date/Date of order)**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com Mobile No.- 98761 05414
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Sanjay Kumar Aggarwal** **# C-20, Block-C, Wave Estate, Sector 85** **SAS Nagar, Mohali – 160 055 (Punjab)** **Email: ip.kissanriceland @gmail.com** **Mobile No.- 98761 05414**
11.	**Last date for submission of claims**	23.06.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench , Chandigarh (Adjudicating Authority under IBC) vide order dated 09.06.2023 in CP(IB)No.73/Chd/Pb/2020 (Admitted) has ordered the commencement of a corporate insolvency resolution process of **M/s KISSAN RICELAND PRIVATE LIMITED and appointed the undersigned as Interim Resolution Professional of the said corporate debtor.**

The creditors of **M/s KISSAN RICELAND PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **23.06.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the classin Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith documentary proof in support of their claims:

Note- 1

Form B : Claim by Operational Creditors Except Workmen and Employees
Form C : Claim by Financial Creditors
Form CA : Claim by Financial Creditors in a Class
Form D : Claim by a Workman or an Employee
Form E : Claim by Authorized Representative of Workmen and Employees
Form F : Claim by Creditors other than Financial Creditors and Operational Creditors

Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately

Submission of false or misleading proofs of claim shall attract penalties.

Signed by
Sanjay Kumar Aggarwal
Reg.No IBBI/IPA-002/N-00126/2017-18/10295
Interim Resolution Professional
For KISSAN RICELAND PRIVATE LIMITED –Under CIRP

Date : 12.06.2023
Place : Mohali

Tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Ludhiana
Date : 13-06-2023

Sd/-
Authorised Officer, For IIFL Home Finance Ltd.

individuals advertising in its n
We therefore encourage
necessary inquiries befor
entering into any agreem
otherwise acting on an adv
whatsoever.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS' OF KISSAN RICELAND PRIVATE LIMITED

CP(IB)No. 73/Chd/Hry/2020 (Admitted)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**KISSAN RICELAND PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	**08.05.2013**
3.	Authority under which corporate debtor is incorporated / registered	**ROC-DELHI UNDER MCA**
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U01403HR2013PTC049085**
5.	Address of the registered office and principal office (if any) of corporate debtor	**JIND ROAD KAITHAL, HARYANA PIN-136027**
6.	Insolvency commencement date in respect of corporate debtor	**09.06.2023 (Date of admission and appointment of IRP) (Copy of order uploaded on www.nclt.gov.in on 12.06.2023)**
7.	Estimated date of closure of insolvency resolution process	**06.12.2023 (180th day from Insolvency Commencement Date/Date of order)**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali - 160 055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com Mobile No. 98761 05414
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Sanjay Kumar Aggarwal # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali- 160 055 (Punjab) Email: ip.kissanriceland @gmail.com Mobile No. 98761 05414**
11.	**Last date for submission of claims**	23.06.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

NOTICE is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC) vide order dated 09.06.2023 in CP(IB)No.73/Chd/Hry/2020 (Admitted) has ordered the commencement of a corporate insolvency resolution process of **M/s KISSAN RICELAND PRIVATE LIMITED and appointed the undersigned as Interim Resolution Professional of the said corporate debtor.**

The creditors of **M/s KISSAN RICELAND PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **23.06.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith documentary proof in support of their claims:

Note-1

Form B : Claim by Operational Creditors Except Workmen and Employees
Form C : Claim by Financial Creditors
Form CA : Claim by Financial Creditors in a Class
Form D : Claim by a Workman or an Employee
Form E : Claim by Authorized Representative of Workmen and Employees
Form F : Claim by Creditors other than Financial Creditors and Operational Creditors

Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately

Submission of false or misleading proofs of claim shall attract penalties.

Signed by
Sanjay Kumar Aggarwal
Reg. No. IBBI/IPA-002/N-00126/2017-18/10295
Interim Resolution Professional
For KISSAN RICELAND PRIVATE LIMITED –Under CIRP

Date : 12.06.2023
Place: Mohali

HDFC BANK
We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East),Mumbai – 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 20th June, 2023 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 8th June, 2023	Date of Sale Notice
1	XXXX9860	PARMOD SOOD	423,193.12	31-May-23

Date : 13.06.2023
Place : Himachal Pradesh

Sd/-
HDFC BANK LTD.

HDFC BANK
We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East),Mumbai – 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **20th June 2023.** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 8th June 2023	Date of Sale Notice
1	XXXX8537	JITENDRA AWANA	13,138.00	31-May-23
2	XXXX1072	NEELAM KHULLAR	53,087.44	31-May-23
3	XXXX2921	ANUP KUMAR SINGH	99,119.93	31-May-23
4	XXXX0130	RAJ MISHRA	1,25,921.46	31-May-23
5	XXXX2191	TAIBA MASOOD	9,06,125.15	31-May-23
6	XXXX2691	ALICE VA	8,03,480.14	31-May-23
7	XXXX7544	ARVIND KUMAR	47,756.19	31-May-23

Date : 13.06.2023
Place : UTTAR PRADESH

Sd/-
HDFC BANK LTD.

For All Adverti
Call : 01

Financial Express
Page-11

वैश्विक के लिए यह बहुत ही सही स्थल है। काशी सदियों से ज्ञान, चर्चा, संस्कृति व अध्यात्म का केंद्र रहा है।

इस्तेमाल लोगों को सशक्त बनाने व समान अवसर सुनिश्चित करने के लिए किया जा रहा है।

क में हिंदू बालिकाओं ा जबरन कराया जा ा मतांतरण

दिल्ली, आइएएनएस: पाकिस्तान में पसंख्यकों पर अत्याचार रुक नहीं है। सिंध प्रांत की 14 वर्षीय सुहाना ी की दिल दहला देने वाली कहानी ने आई है।

खालसा के संस्थापक व सीईओ ी चहल ने सोमवार को ट्वीट बताया कि कैसे सुहाना का जीराबाद में बंदूक के बल पर हरण कर लिया गया। उसके पिता ो को तड़पते हुए देखते रहे। बाद सुहाना को जबरन इस्लाम कुबुल ा निकाह करा दिया गया। चहल ने ा, सुहाना के पिता दिलीप कुमार दर्द अकल्पनीय है। अदालत सुहाना को परिवार से मिलने की ुमति तक नहीं दी, जिससे अन्याय घाव और गहरे हो गए। यह जघन्य य समाज की अंधेरी गहराइयों का क है। कहा, हम चुप रहकर इन याचारों के गवाह कैसे बन सकते खुद को न्याय का विजेता कहने ने तथाकथित मानवाधिकार संगठन ां गए।

पांच गारंटी

भ्रष्टाचार और बेरोजगारी को लेकर बोला हमला: प्रियंका ने शिवराज सरकार पर हमला बोला। कहा कि 220 माह में 225 घोटाले हुए हैं। हर माह एक घोटाला किया। छात्रवृत्ति, राशन, शिक्षक पात्रता परीक्षा, पुलिस भर्ती, खनन, कोरोना, बिजली, ई-टेंडर, कन्यादान में टीवी वितरण से लेकर कई घोटाले हुए हैं। मां नर्मदा और श्री महाकाल को भी नहीं छोड़ा। मुझे उज्जैन के पुजारी जी ने वीडियो भेजा, जिसमें मूर्तियां हवा में उड़ती दिखाई दे रही हैं। कहा कि हिमाचल प्रदेश, राजस्थान, छत्तीसगढ़ और कर्नाटक की सरकार के निर्णय उदाहरण हैं कि हमने जो कहा, वो किया है। प्रदेश कांग्रेस अध्यक्ष कमल नाथ ने कहा कि मैं शिवराज सिंह चौहान को घोषणाओं और कलाकारी में नहीं हरा सकता हूं। मैं उन्हें सच्चाई से हरा सकता हूं। मैं गर्व से कहता हूं कि हिंदू हूं पर बेवकूफ नहीं हूं। धर्म और आस्था, आचार और विचार का विषय है, इसे हम राजनीति के मंच पर नहीं लाते हैं।

सेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India
1911 से आपके लिए "बैंकिंग" "CENTRAL" TO YOU SINCE 1911

क्षेत्रीय कार्यालय, दुर्गा भवानी मंदिर परिसर, जीटी रोड़, करनाल, हरियाणा, पिन -132001
बीसी केंद्र की निगरानी हेतु बीसी पर्यवेक्षक की अनुबंध आधार पर आवश्यकता.

बीसी पर्यवेक्षक - 3 पद

अ) युवा उम्मीदवारों के लिए योग्यता- स्नातक/स्नातकोत्तर सहित कम्प्युटर का ज्ञान (एमएस ऑफिस / एक्सेल, इंटरनेट, ईमेल इत्यादि) । M.Sc. (IT) / BE (IT) / MCA/MBA को प्राथमिकता (आयुसीमा 21-45 साल)

ब) सेवानिवृत बैंक स्टाफ के लिए योग्यता (PSU / RRB/Private Banks / Co&operative Banks) से स्केल-III तक के सेवानिवृत्त अधिकारी अथवा सेंट्रल बैंक आफ इंडिया के सेवानिवृत्त लिपिक जिन्होने JAIIB उत्तीर्ण किया हो। (आयु सीमा अधिकतम 64 साल)

मानदेय - 12000/- प्रतिमाह + कार्यानुसार इन्सेंटिव - अधिकतम 8000/- + यात्राभत्ता अधिकतम 3000/- + मोबाइल व्यय अधिकतम 500/-प्रतिमा

इस संबंध में अन्य आवश्यक जानकारी, पात्रता, आवेदन पत्र आदि बैंक की वेबसाईट **www.centralbankofindia.co.in** पर देखी जा सकती हैं एवं डाउनलोड की जा सकती हैं। पूर्णतः भरे हुए आवेदन हमारे क्षेत्रीय कार्यालय, करनाल के निम्न पते पर डाक द्वारा भेजने की अंतिम तिथि 28.06.2023

प्राधिकृत अधिकारी
सेंट्रल बैंक आफ इंडिया
क्षेत्रीय कार्यालय, दुर्गा भवानी मंदिर परिसर, जीटी रोड, करनाल, हरियाणा, पिन -132001

न्यायालय तहसीलदार-कम-सब-रजिस्ट्रार पानीपत

सुमीत नारंग पुत्र स्वर्गीय श्री मोहन लाल नारंग निवासी मकान नम्बर 7-ए, सुखदेव नगर, पानीपत ।
बनाम जनरल पब्लिक

इस इश्तहार के माध्यम से हर आम व खास को सूचित किया जाता है कि सुमीत नारंग पुत्र स्वर्गीय श्री मोहन लाल नारंग निवासी मकान नम्बर 7-ए, सुखदेव नगर, नजदीक सलारगंज गेट, पानीपत ने एक दस्तावेज पंजीकृत हेतु इस कार्यालय में पेश किया है। जिसमें स्पष्ट रूप से बताया गया है कि प्रार्थी के पिता श्री मोहन लाल नारंग पुत्र श्री रिशी लाल नारंग निवासी मकान नम्बर 7-ए, सुखदेव नगर, पानीपत की दिनांक 12.05.2021 को मृत्यु हो चुकी है। उनकी मृत्यु उपरान्त उनके निम्न वारिस/उत्तराधिकारी दर्शाये गये हैं। मीनाक्षी नारंग नगर निगम पार्षद पानीपत तथा लेखराज पटवारी पानीपत द्वारा भी अपनी रिपोर्ट में इन्ही वारसान की तसदीक की गई है :-

1. लाजवंती माता, व 2. राज नारंग विधवा व 3. प्रीती नारंग, व 4. लीना पुत्रीयान, व 5. सुमीत नारंग पुत्र स्वर्गीय श्री मोहन लाल नारंग यानि कुल 5 ही वारिस हैं।

इनके इलावा मृतक श्री मोहन लाल नारंग पुत्र श्री रिशी लाल नारंग का अन्य कोई वारिस/उत्तराधिकारी नहीं है। जिसके सम्बंध में प्रार्थी ने शपथपत्र भी प्रस्तुत किया है। इसलिए हर आम व खास को इस इश्तहार/नोटिस के माध्यम से सूचित किया जाता है कि उपरोक्त मृतक के बताये गये वारिस/उत्तराधिकारी के बाबत कोई शक एवम इतराज हो तो वह स्वयं/अधिवक्ता के माध्यम से इस नोटिस के प्रकाशन के उपरान्त 30 दिन के अन्दर-अन्दर इस कार्यालय में कार्य दिवस के दिन अपनी आपत्ति पेश कर सकता है, अन्यथा उपरोक्त तथ्यों के आधार पर दस्तावेज का पंजीकरण कर दिया जावेगा।

यह नोटिस बाबत इश्तहार आज दिनांक 12.06.2023 को मेरे हस्ताक्षर व न्यायालय की मोहर द्वारा जारी किया गया।

तहसीलदार-कम-सब रजिस्ट्रार, पानीपत

कार्तिक चौहान बीडीपीओ | **संदीप, ग्राम सचिव** 8053249123 | **ऋषिपाल, सरपंच** 9315164872

ग्राम पंचायत सैनी माजरा (मंगोली जाटान) खण्ड बाबैन, जिला कुरुक्षेत्र (हरियाणा)

ग्राम पंचायत सैनी माजरा (मंगोली जाटान) के द्वारा गांव के पंचायत 136 पेड़ों की खुली बोली 21 जून 2023 को सुबह 10 बजे शिव मंदिर में करवाई जाएगी और बोली की शर्तें मौके पर बताई जायेगी।

सरपंच ग्राम पंचायत सैनी माजरा (मंगोली जाटान)
सरपंच मोबाइल नं. 98138-18213
सेकेट्री मोबाइल नं. 98123-88293

फार्म ए
सार्वजनिक घोषणा

(इन्सोलवेंसी एण्ड बैंकरप्सी बोर्ड ऑफ इंडिया (इन्सोलवेंसी रैजुलेशन-प्रोसेस फॉर कारपोरेट पर्सन) रैगुलेशन, 2016 के रैगुलेशन 6 के अंतर्गत)

किसान राईस लैंड प्राइवेट लिमिटेड
के क्रेडिटरों के ध्यानार्थ
सीपी (आईबी) सं. 73/सीएचडी/एचआरवाई/2020 (एडमिटिड)

संबंधित विवरण		
1.	कारपोरेट ऋणी का नाम	किसान राईसलैंड प्राइवेट लिमिटेड
2.	कारपोरेट ऋणी के सम्मामेलन की तिथि	08.05.2013
3.	प्राधिकारी, जिसके अंतर्गत कारपोरेट ऋणी सम्मामेलित/पंजीकृत किया गया है	आरओसी- दिल्ली एमसीए के अंतर्गत
4.	कारपोरेट ऋणी की कारपोरेट पहचान संख्या/ सीमित देयता पहचान संख्या	U01403HR2013PTC049085
5.	कारपोरेट ऋणी का पंजीकृत कार्यालय और मुख्यालय (यदि कोई है) का पता	जींद रोड कैथल, हरियाणा पिन-136027
6.	कारपोरेट ऋणी के संबंध में इन्सोलवेंसी शुरू करने की तिथि	09.06.2023 (एडमिशन की तिथि और आईआरपी की नियुक्ति) (आदेश की प्रति 12.06.2023 को www.nclt.gov.in पर अपलोड की गई)
7.	इन्सोलवेंसी प्रस्ताव प्रक्रिया समाप्ति की अनुमानित तिथि	06.12.2023 (इन्सोलवेंसी शुरू होने की तिथि/आदेश की तिथि से 180 दिन)
8.	अंतरिम प्रस्ताव पेशेवर के रूप में क्रियात्मक इन्सोलवेंसी प्रोफेशनल का नाम व पंजीकरण संख्या	संजय कुमार अग्रवाल आईबीबीआई/आईपीए- 002/एन-00126/2017-18/10295
9.	बोर्ड से पंजीकृत अनुसार अंतरिम प्रस्ताव पेशेवर का पता और ई-मेल	# सी-20, ब्लॉक-सी, वेव इस्टेट, सेक्टर-85, एस.ए.एस. नगर मोहाली- 160055 (पंजाब) ई-मेल: sanjayaggarwal.fcs@gmail.com मोबाइल सं.: 98761-05414
10.	अंतिम प्रस्ताव पेशेवर से संप्रेषण के लिए उपयोग किए जाने वाला पता व ई-मेल	संजय कुमार अग्रवाल # सी-20, ब्लॉक-सी, वेव इस्टेट, सेक्टर-85, एस.ए.एस. नगर मोहाली- 160055 (पंजाब) ई-मेल: ip.kissanriceland@gmail.com मोबाइल सं.: 98761-05414
11.	दावे प्रस्तुत करने की अंतिम तिथि	23.06.2023
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उपधारा (6ए) के खंड (बी) के तहत क्रेडिटर की श्रेणी, यदि कोई है	श्रेणी का नाम- एन.ए.
13.	श्रेणी में क्रेडिटरों के पंजीकृत प्रतिनिधि के रूप में कार्य करने वाली इन्सोलवेंसी पेशेवर पहचान का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(ए) संबंधित फार्म और (बी) प्राधिकृत प्रतिनिधि का विवरण उपलब्ध है:	(ए) वेब लिंक: http://ibbi.gov.in/downloadform.html लागू फार्म के लिए नीचे दिए गए नोट 1 का संदर्भ लें (बी) लागू नहीं।

एतद्द्वारा सूचना दी जाती है कि माननीय नेशनल कम्पनी लॉ ट्रिब्यूनल, चंडीगढ़ शाखा, चंडीगढ़ (आईबीसी के तहत निर्णायक प्राधिकरण) ने सीपी (आईबी) सं. 73/सीएचडी/एचआरवाई/2020 (एडमिटिड) में आदेश दिनांक 09.06.2023 के अंतर्गत मेसर्स किसान राईस लैंड प्राइवेट लिमिटेड की कारपोरेट इन्सोलवेंसी प्रस्ताव प्रक्रिया शुरू करने के आदेश दिए हैं और उपरोक्त ऋणी के **अंतरिम प्रस्ताव पेशेवर के रूप में अधोहस्ताक्षरी को नियुक्त किया है।**

मेसर्स किसान राईसलैंड प्राइवेट लिमिटेड के क्रेडिटरों को प्रविष्टि सं.10 के अंतर्गत वर्णित पते पर अंतरिम प्रस्ताव पेशेवर को 23.06.2023 या इससे पूर्व प्रमाण के साथ अपने दावे प्रस्तुत करने हेतु एतद्द्वारा आमंत्रित किया जाता है।

फाइनेंशियल क्रेडिटर को **केवल इलेक्ट्रोनिक माध्यम** द्वारा प्रमाण सहित अपने दावे प्रस्तुत करने होंगे। सभी अन्य क्रेडिटर व्यक्तिगत रूप से, डाक के माध्यम से या इलेक्ट्रोनिक माध्यम से प्रमाण के साथ अपने दावे प्रस्तुत कर सकते हैं।

प्रविष्टि सं. 12 के अंतर्गत सूचीबद्ध अनुसार ए श्रेणी से संबंधित फाइनेंशियल क्रेडिटर फार्म सीए में इस श्रेणी के प्राधिकृत प्रतिनिधि के रूप में अधिनियम से प्रविष्टि सं. 13 के अंतर्गत सूचीबद्ध तीन इन्सोलवेंसी प्रोफेशनल में से प्राधिकृत प्रतिनिधि के विकल्प को प्रदर्शित करेंगे।

दावों के प्रमाण का प्रस्तुतीकरण इन्सोलवेंसी एण्ड बैंकरप्सी बोर्ड ऑफ इंडिया (इन्सोलवेंसी रैजुलेशन प्रोसेस फॉर कारपोरेट पर्सन) रैगुलेशन, 2016 के चैप्टर IV के अनुरूप होने चाहिए। दावों का प्रमाण निम्नलिखित निर्धारित रूप में अपने दावों के समर्थन में दस्तावेजी प्रमाण पत्रों सहित प्रस्तुत करने हैं।

नोट 1.
फार्म-बी : ऑप्रेशनल क्रेडिटर वर्कमैन और इंप्लॉय के अलावा द्वारा दावों हेतु।
फार्म-सी: फाइनेंशियल क्रेडिटर द्वारा दावों हेतु।
फार्म-सी-ए: श्रेणी में फाइनेंशियल क्रेडिटर द्वारा दावों हेतु।
फार्म डी: वर्कमैन और इंप्लॉयिज द्वारा दावों हेतु।
फार्म-ई: वर्कमैन और इंप्लॉय के प्राधिकृत प्रतिनिधियों द्वारा दावों हेतु।
फार्म-एफ : क्रेडिटर्स से अलग फाइनेंशिल क्रेडिटर और ऑप्रेशनल क्रेडिटर्स द्वारा दावों हेतु।
कृपया दावा फार्म में अपने संपर्क विवरण को वर्णित करें ताकि दावे से संबंधित किसी पुछताछ का जल्दी से समाधान किया जा सके।
दावों के गलत प्रस्तुतीकरण या भ्रामक प्रमाण पर जुर्माना लगाया जाएगा।

हस्ता/-
संजय कुमार अग्रवाल
पंजीकरण सं. आईबीबीआई/आईपीए-002/एन-00126/2017-18/10295
मेसर्स किसान राइसलैंड प्राइवेट लिमिटेड
के मामले में अंतरिम प्रस्ताव पेशेवर-सीआईआरपी के अंतर्गत

दिनांक: 12.06.2023
स्थान: मोहाली

Dainik Jagran Page-11